

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 2683/2000

New Delhi this the 1st day of April, 2002

Hon'ble Shri V.K. Majotra, Member (A)  
Hon'ble Shri Kuldip Singh, Member (J)

1. Jaber Singh Rathore  
S/o Shri Rawat Singh Rathore,  
R/o D-II/4,  
D.M.S. Colony,  
Shadipur, West Patel Nagar,  
New Delhi-11008.
2. Brij Bhushan Garg  
S/o Late Shri Ram Bhagat Garg  
R/o D-II/2,  
D.M.S. Colony,  
Shadipur, West Patel Nagar,  
New Delhi-11008.
3. Ram Swaroop  
S/o Shri Dhani Ram,  
R/o D-III/1,  
D.M.S. Colony,  
Shadipur, West Patel Nagar,  
New Delhi-11008.

(None Present)

-Applicants

Versus

1. Union of India  
through the Secretary,  
Ministry of Agriculture,  
Department of Animal Husbandry and Dairying,  
Government of India,  
Krishi Bhawan,  
New Delhi-110001
2. The Secretary,  
Department of Expenditure,  
Ministry of Finance,  
Government of India,  
North Block,  
New Delhi.
3. The Chairman,  
Delhi Milk Scheme &  
Joint Secretary (Dairy Development),  
Ministry of Agriculture,  
Department of Animal Husbandry & Dairying,  
Krishi Bhawan,  
New Delhi-110001.

(By Advocate: Shri Mohar Singh)  
ORDER (Oral)

-Respondents

Hon'ble Shri V.K. Majotra, Member (A)

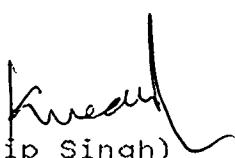
As none has appeared on behalf of the applicants

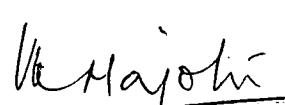
despite revised call, we have proceeded to consider and dispose of the matter in terms of Rule-15 of CAT (Procedure) Rules, 1987 after hearing Shri Mohar Singh, learned counsel for respondents and considering the respective pleadings of the parties and material available on record.

2. Applicants have made a representation on 12.8.1997 against merger of pay scale of the post of Dy. Manager and Manager in Delhi Milk Scheme and grant of Managerial Grade of pay scale. This representation was forwarded vide Memo Dated 14.8.1997 (Annexure A-3) to Secretary (Expenditure), Ministry of Finance. It is stated on behalf of the applicants that their representation has yet not been disposed of by the respondents.

3. In their counter, respondents have not denied the averment described in Para 2 above. Thus, in our considered view, ends of justice would be served if the respondents are called upon to decide the representation of the applicants within a stipulated period by passing a reasoned and speaking order. The present OA should also be treated as a supplementary representation of the applicants by the respondents. Respondents are directed to dispose of applicants' representation within a period of two months from the date of communication of this order.

4. The OA is disposed of as above. No costs.

  
(Kuldeep Singh)  
Member (J)

  
(V.K. Majotra)  
Member (A)

cc.